

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION No. 2289
TO BE ANSWERED ON 02.08.2021

FOREST RIGHT ACT 2006

2289. SHRI RAJU BISTA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the West Bengal Government hasn't enacted "The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006" in the Districts of Darjeeling and Kalimpong and if so, the details thereof;
- (b) whether the Government has taken cognizance that due to the non-implementation of FRA 2006, the forest dwellers in these districts are being deprived of all their rights enshrined under this Act; and
- (c) the steps taken by the Government intend to ensure implementation of FRA 2006 in the districts of Darjeeling and Kalimpong?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT RENUKA SINGH SARUTA)

(a) to (c): The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is applicable throughout the country, except in the State of Nagaland and Mizoram. As per the Act and rules made thereunder, State Governments are responsible for implementation of the provisions of the Act. This Ministry does not maintain district wise information centrally.
